

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 863 of 2019**

**IN THE MATTER OF:**

**Mr. Nitin Murlidhar Agarwal**

**...Appellant**

**Versus**

**Mr. Vijay Kumar V. Iyer, Resolution  
Professional & Ors.**

**...Respondents**

**Present: For Appellant : Ms. Arveena Sharma, Advocate**

**O R D E R**

**29.08.2019** The appeal has been preferred by the Appellant after delay of 15 days.

Having heard learned counsel for the appellant and being satisfied with the grounds, the delay of 15 days in preferring the appeal is condoned.

I.A. No. 2636 of 2019 stands disposed of.

Let notice be issued on the Respondents by Speed Post. Requisite along with process fee, if not filed, be filed by 30<sup>th</sup> August, 2019. If the appellant provides the *e-mail* address of Respondents, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on **30<sup>th</sup> September, 2019** along with '*Company Appeal (AT) (Insolvency) No. 867 of 2019*'.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/sk